

Karnataka Small Cause Courts And Certain Other Law (Amendment) Act, 2015

30 Of 2015

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An Act further to amend the Karnataka Small Cause Courts Act, 1964 and the Karnataka Civil Courts Act, 1964.

Whereas it is expedient further to amend the Karnataka Small Cause Courts Act, 1964 (Karnataka Act 11 of 1964) and the Karnataka Civil Courts Act, 1964 (Karnataka Act 21 of 1964) for the purposes hereinafter appearing;

Be it enacted by the Karnataka State Legislature in the sixty-sixth year of the Republic of India as follows:-

1. Short title and commencement :-

(1) This Act may be called the Karnataka Small Cause Courts and certain other law (Amendment) Act, 2015.

(2) It shall come into force at once.

2. Amendment of Karnataka Act 11 of 1964 :-

In the Karnataka Small Cause Courts Act, 1964 (Karnataka Act 11 of 1964) in Section 8,-

(i) in sub-section (2),-

(a) for the words "one lakh rupees", the words "two lakhs rupees" shall be substituted; and

(b) for the words "twenty five thousand rupees", the words "one lakh rupees" shall be substituted.

3. Amendment of Karnataka Act 21 of 1964 :-

In the Karnataka Civil Court Act, 1964 (Karnataka Act No. 21 of 1964), in section 22, for the words "twenty five thousand rupees" the words "two lakhs rupees in Bangalore city and one lakh rupees in other places" shall be substituted.

4. Pending cases not to be affected :-

Notwithstanding anything contained in this Act, all suits, appeals or revision and other proceedings connected therewith pending before Small Cause Courts and Civil Courts, on the date of commencement of the Karnataka Small Cause Courts and Certain Other Law (Amendment) Act, 2015 shall be continued and disposed of by the said courts in which they are pending as if the amendment made under this Act has not been made".